

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 222**  
**IB-323/ND/2021**

**IN THE MATTER OF:**

**Panash Educational Service Pvt. Ltd. ... Applicant/Petitioner**

**Versus**

**Abhishek Anand ... Respondent**

**Under Section: 59 of IBC, 2016**

**Order delivered on 09.05.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the Liquidator : Advocate Manini Shah**

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

Ld. Proxy Counsel for the Liquidator submitted that the Liquidator and arguing counsel are in personal difficulty and prayed for an adjournment. At her request, the hearing is deferred to 04.07.2024. In her submission the check list/evolved performa has already been uploaded on DMS/e-portal of this Tribunal and it is available on DMS of this Tribunal.

List on 04.07.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**